

ects of Madhya Pradesh under the consideration of Union Government:

(b) the time by which these projects are likely to be cleared; and

(c) whether the percentage of irrigated land in Madhya Pradesh is lesser than that in other States?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). Four projects namely Bargi (multi-purpose), Pench Diversion, Mahan and Man have been found acceptable by the Advisory Committee, subject to compliance by State Government of observations which among others include environmental safeguards, submission of rehabilitation and resettlement plans, submission of up-dated cost estimate and catchment area treatment plans. Progress of work on one project namely Thanwar Tank was noted by the Advisory Committee to be more than 75 percent. Omkareshwar Multi purpose project though techno-economically appraised could not be considered by Advisory Committee as the State Government has not obtained its clearance from Ministry of Environment and Forests from environmental and forest angles. Other four projects namely, Bansagar Unit-II, Bargi Diversion, Kelo and Mongra have been examined and comments sent to the State Government for compliance. Modified reports for two projects, namely, Mahanadi Reservoir and Sindh Phase-II have been received recently in February, 1990 and April, 1990 respectively at the Centre.

(c) No, Sir. Out of 25 States of the Union, 8 States have lesser percentage of irrigated area to net sown area than Madhya Pradesh.

[English]

### Financial Assistance to Leprosy Institutions

4409. SHRI P.C. THOMAS: Will the Minister of WELFARE be pleased to state:

(a) whether Union Government have schemes to give grants and financial assistance to institutions where leprosy patients are being provided residence, care, medicine and rehabilitation;

(b) the details of such institutions in Kottayam and Ernakulam district in Kerala;

(c) the steps taken by Government to increase the financial assistance to such institutions; and

(d) whether there is a proposal under consideration to provide grants to leprosy centre at Puthencruz in Ernakulam district, Kerala and if so, details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (d). The Ministry of Welfare has a Scheme of Assistance to Organisations for Disabled Persons. Under this Scheme, grants-in-aid are given for rehabilitation, vocational training, and special education of the disabled persons, including leprosy cured persons.

In addition, the Ministry of Health & Family Welfare has a Scheme of grants-in-aid to provide assistance to voluntary organisations to conduct survey, and organise education and medical treatments to leprosy patients, in areas allotted by the respective States. One such organisation is the St. Francis Leprosy Centre, Shertallai, Holy Cross Convent, Kottayam, Kerala.

The grants-in-aid allocated depends on

the allocations made by the Planning Commission to the concerned Ministries every year. At present, there is no proposal of the Leprosy Centre at Puthencruz in Ernakulam District, Kerala, is pending with the Ministry of Welfare.

[*Translation*]

#### **Sugarcane Arrears in Bihar**

4410. SHRI RAJMANGAL MISHRA:  
Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether sugarcane dues of the farmers are outstanding against Bihar Sugar Corporation and other sugar mills;

(b) if so, the details thereof, mill-wise during the period 1988-90, year-wise; and

(c) the time by which payment is likely to be made?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) Yes, Sir.

(b) The Mill-wise details of cane price arrears due, as on 28.2.1990, are given in the attached Statement.

(c) The State Governments are primarily responsible for ensuring timely payment of cane price to growers. However, Central Government monitors the position in this regard and takes up the matter with the State Governments wherever required. Bihar Government has also been requested in this regard.